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O.A.NO. 724 OF 1995.

ORDER DATED 23-08-2002.

In this Application, the Applicant has sought for quashing of the seniority list under Annexure-1 dated 11-8-1967 and consequential benefits.

The contention of the Applicant is that he was not aware of the seniority list published on 11-8-1967 and on coming to know about it only in the Year 1995 he has preferred this O.A. Except this vague plea, he has not offered any satisfactory explanation, even in his Original Application as to why he had kept silent for such a long time. On going through Annexure-2 dated 18-12-1972 it reveals as follows:

*The case of Sri M.T.Dora was discussed thread-bare at the meeting held on 15-12-1972 at CKP between DME(P), APO(M) and LF/JSF.

In view of the fact that Sri M.T.Dora (applicant) failed in the medical examination for A/I category on 14-7-1961 and subsequently passed on remedical examination on 8.1.62, his seniority as 2nd FM would be determined with reference to the date of promotion as 2nd FM namely 31.1.62.

The decision communicated in this office letter dated 5.8.72 to the effect that the seniority of Sri M.T.Dora would be reckoned from 29.8.61 is incorrect and is therefore hereby withdrawn.

Sri Dora will take 147th position in the seniority list circulated under this office letter of even no. dated 23.6.72".

A copy of this letter has also been endorsed to the Secretary, SE Railway Men's congress with reference to their letter dated 5.8.1972. From this it is clear that the grievance of the Applicant was redressed in

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the year 1972 and if the Applicant was still not satisfied, he should have taken up the matter with the appropriate authority for redressal which he had not done. In view of this, this Application is grossly barred by limitation. Therefore, this O.A. is dismissed on the ground of limitation. No costs.

Manoranjan Mohanty

(MANORANJAN MOHANTY)
MEMBER (JUDICIAL)

V. Srikantan

(V. SRIKANTAN)
MEMBER (ADMINISTRATIVE)